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FORM NO. 4 (See Rule 42) CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: ORDERSHEET

	1.	ORIGINAL APPLICATION No:/ 2011							
	2.	Transfer Application No :/2011in O.A. No							
	3.	Misc. Petition No :/2011 in O.A. No							
	4.	Contempt Petition No :/2011 in O.A. No							
	5.,	Review Application No :/2011 in O.A. No							
	6.	Execution Petition. No : $\frac{2}{2007}$							
	App	Applicant (S) : Ganesh chandra Boro & ors							
	Res	spondent (S): Union of Andra 2012							
,	Adv	plicant (S)}							
		vocate for the:							

Notes of the Registry

Date

20.01.2011

This Ep is biled

by Mr 8.N. Tamuli,

Advocate, on behalt

of The applicant,

praying for Execution /bb/

of The order old 20-3002.2011

passed in OA. 311/2007.

Laid before The

applicant

applicant

applicant

res

sul

Section officer(s)

19.1.2011

Hon'ble cowet for favous

of orders.

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e Order of the Tribunal

On the request of Mr.S.N.Tamuli, learned counsel for the petitioner, case is adjourned to 0.02.2011.

(Madan Kurnar Chaturvedi) Member (A)

Dr J.L. Sarkar, learned counsel for the respondents is present in court. It is submitted that Mr M.K. Mazumder is now appointed as the new Standing Counsel for the Railways. Dr Sarkar will surrender the brief to the respondents. As such two weeks time was prayed in the matter.

List on 25.02.2011.

Madan Kumar Chaturvedi) Member (A) 7

E.P. No. 02 of 2011 (O.A. No. 311 of 2007)

17.03.2011

O.A. No. 311 of 2007 was disposed of on 20.05.2009 with grant of liberty to the Applicants to prefer a representation in this regard as considered necessary by them in accordance with the rules and orders, within a period of two months. The Respondents were asked to pass order on the representation of the Applicants within one month thereafter.

Mr. S.N. Tamuly, learned counsel for the Applicants invited my attention on representation made in conformity with the order of the bench. It was submitted by learned counsel that the said representation was made on 30th July 2009 but so far no order has been received by the Applicant.

In view of the above, issue notice to the Respondents returnable within four weeks. Mr. M.K. Mazumdar, learned Rly. Standing counsel present in court accepts notice on behalf of all the Respondents.

List on 19th April 2011.

(Madan Kumar Chaturvedi) Member (A)

/PB/

19.04.2014 Heard Mr S.N. Tamuli, learned counsel for the petitioner and Mr M.K. Mazumder. learned Standing Counsel for the Railways. For the reasons recorded separately, the E.P. stands disposed of.

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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Execution Petition No.2 of 2011 (O.A.No.311/2007)

Date of Order: This the 19th day of April 2011

The Hon'ble Mr Justice N.A. Britto, Judicial Member

The Hon ble Mr Madan Kumar Chaturvedi, Administrative Membe

- Shri Ganesh Chandra Boro, Technicial Gr I
- 2. Shri Ganesh Bezbaruah, Technician Gr III
- 3. Shri Gauri Kanta Goswami, Technician Gr II
- 4. Shri Manoranjan Deka
- 5. Shri Niranjan Deka, Technician Gr III
- 6. Shri Rajendra Sonowal, Motor Driver
- 7. Shri Dharjya Ram Nath, Technician Gr III
- 8. Shri Krishna Pada Ishore, MWM Gr III
- Shri Saifuddin Ahmed,
 Technician Gr I
- 10. Sri Ananta Kr. Bhattacharjee MWG Gr II
- 11. Sri Prabhat Kalita Technician Gr I
- Sri Indrajit Medhi
 Technician Gr I
- Sri Subal Medhi Technician Gr I.

By Advocate Mr S.N. Tamuli.

-Versus-

...Petitioner

- Union of India, represented by the Secretary to the Government of India, Ministry of Railways, Rail Bhawan, New Delhi – 110001.
- The Chairman, Railway Board
 Rail Bhawan, New Delhi 110001.
- The Director Establishment
 Railway Board,
 Rail Bhawan, New Delhi 110001.
- The General Manager (P)
 N.F. Railway, Maligaon, Guwahati 11.
- The Divisional Railway Manager (P)
 N.F. Railway, Lumding Division
 Lumding 782 447.
- 6. The Divisional Mechanical Engineer (Con)
 N.F. Railway, Lumding Division
 Lumding 782 447.
- The Divisional Railway Manager N.F. Railway, Rangia Division Rangia.
- 8. The Divisional Finance Manager N.F. Railway, Rangia Division Rangia.

...Respondents

By Advocate Mr M.K. Mazumder, Standing Counsel for Railways.

ORDER (ORAL)

E.A. BRITTO (J), JUDICIAL MEMBER

Heard Mr S.N. Tamuli, learned counsel for the petitioners and Mr M.K. Mazumder, learned Standing Counsel for the Railways.

2. O.A.No.311/2007 was disposed of on 20.05.2009 by granting liberty to the applicants therein to prefer a representation and if preferred, the same was required to be disposed of by the respondents within two months. There is no dispute that the applicants did present

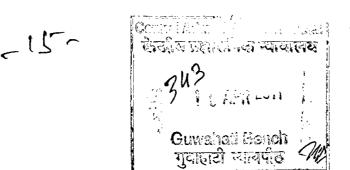
representation dated 30.07.2009 which according to the applicant was received by the office on the same day. However, Mr M.K. Mazumder submits and as can be seen from the letter dated 28.09.2010, produced alongwith the written statement filed, it appears that the same was misplaced. Without going into that controversy, however, Mr M.K. Mazumder, learned Standing Counsel for the Railways now makes a statement that the said representation of the petitioners (applicants in the O.A.) dated 30.07.2009 will be disposed of within a period of two months from today. We accept the said statement and direct the Railways i.e. respondent No.4 to dispose of the said representation of the petitioners dated 30.07.2009 on its own merits and positively within a period of two months from today.

With the above direction this E.P. is disposed of.

(M. K. CHATURVEDI) ADMINISTRATIVE MEMBER. (N. A. BRITTO) JUDICIAL MEMBER

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:: GUWAHATI BENCH :: GUWAHATI::

Amended Execution Petition No.2/2011

IN THE MATTER OF:

Shri Ganesh Chandra Boro & others

PETITIONERS

-Vs-

Union of India & Ors.

RESPONDENTS

- AND -

IN THE MATTER OF:

Written Statement filed on behalf of the respondent No. 4, 5, 6, 7 & 8.

WRITTEN STATEMENT

- 1. That the copy of the amended execution petition filed by the petitioner has been received by the Respondents through the Railway Standing Counsel. The respondents have gone through the same, understood the contents thereof.
- 2. That save and except that statements which are specifically admitted herein below other statements made in the amended execution petition are categorically denied and the petitioner is put to the strictest proof thereof.

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However, the answering respondents have confined their replies to those paras/allegations in the petition, which are found relevant for enabling the Hon'ble Tribunal to take a proper decision on the matter.

- 3. That with regard to the statements made in Para 1, 2 & 3 of the amended execution petition the deponent does not admit anything contrary to the relevant records of the case.
- That with regard to the statements made in Para 4 4. the amended execution petition the deponent while denying the contentions made therein begs to state that the although the Hon'ble tribunal vide order dated 20.05.09 representation within two months, directed to submit petitioner did not submit any the however representation within 20.07.09 i.e. the cut of date of made by submitting representation. The statement petitioner regarding submission of representation dated 30.07.09 is also not correct. After passing of the order dated 20.05.09, the Deputy Director (MPP), Railway Board issued a communication dated 25.03.10 to the General Manager/P, N.F. Railway, Maligaon indicating that even after lapse of time stipulated by the Hon'ble Tribunal, no representation was received by the concerned authorities. By the aforesaid communication it was advised to check up all receipt/dispatch points, field units like SSE/C&W's office, etc. to establish veracity submission of any such

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Control Administrative Tribuma केन्द्रीय प्रशासनिक न्यायालय 1 ६ APR ----Guwahati Bench गुवाहाटी न्यायपीठ

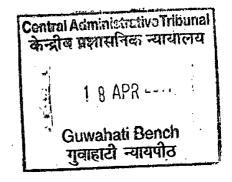
representation. The Divisional Personal Officer issued a communication dated 28.09.10 to the SSE/C & W/POH, Lumding indicating that in spite of through check up in the EM Cadre/LMG, Dispatch/Receipt/E/LMG and Legal Cell/LMG, no representation submitted by the applicants in O.A. No. 311/07 was found.

Copies of communication dated 25.03.10 and 28.09.10 are annexed herewith and marked as **Annexure-R/1** and R/2.

That with regard to the statements made in Para 5 and 6 of the amended execution petition the deponent begs to state that the respondents neither intended to delay or deny consideration of the cases of the petitioners. However, inconvenience arose due to non receipt of any such the concerned the petitioner by from representation authorities. However, the petitioners are also well aware of the aforesaid communication issued by the railway authorities. Since the respondents have now received the instant representation dated 30.07.09 annexed in the assured that the execution petition, therefore it is grievance of the petitioners will be redressed as early as possible.

In view of the aforesaid facts and circumstances of the case, it is therefore most respectfully prayed that your Lordship would graciously be

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pleased to grant two months time to the respondents to consider the grievance of the petitioner and/or pass any such further order/orders as Your Lordships may deem fit and proper.

And for this act of kindness the respondents shall as in duty bound ever pray.VERIFICATION

<u>VER</u>IFICATION

Central Special Control of the Contr

an Bin aged about Kachan Son of present working as APO Railway, do hereby state that I am conversant with the facts of the case and have been authorized to verify and sign the verification which I do accordingly. the statements in paragraphs 2, 3, 84 Park knowledge, those made in paragraphs 4-prent being matters of records are true to my information derived there from and the grounds urged are as per legal advice induction in the matter in the many ble submission before the Hon'ble Court. I have not suppressed any material fact.

And I sign this verification on this the March, 2011 at Merching

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GOVERNMENT OF INDIA MINISTRY OF RAILWAYS (RAILWAY BOARD) Central Administrative Tribunal केन्द्रीय प्रशासनिक वायालय 1 ६ APR ट्रांग Guwahati Bench गुवाहाटी न्यायपीठ

No.E(MPP)2009/6/10

New Delhi dated 25.03.2010

General Manager/P Northeast Frontier Railway Maligaon Guwhati -781011

(Kind Attn: - Sh. A. K. Mohanty, CPO/NFR)

Sub: - OA No.311/07 before CAT/Guwahati filed by Shri G.C. Boro & others Vs UOI & others

Kindly refer to Northeast Frontier Railway letter No.E/170/LC/NS/983/07 dated 30.10.2009 advising therein the operative portion of the Hon'ble CAT/GHY's order dated 20.5.2009 on the above stated OA.

The Hon'bie CAT/GHY has directed that applicants are allowed to give their representations within a period of 2 months and that the respondents shall consider the same and communicate the decision within one month thereafter. It is seen that the period of 2 months within one month thereafter. It is seen that the period of 2 months has already lapsed and it has been advised by Northeast Frontier has already lapsed and it has been advised by Northeast Frontier Railway that the applicants have not submitted their representation to the concerned authorities.

Kindly arrange to have a thorough check up of all receipts/dispatch points, field units like SSE/C&W Lumding, DME/C&W's office, etc. to establish that applicants have really not applied. The views of the railway advocate/legal officer on the above case may also be furnished.

(Anil Wason)

Dy. Director(MPP)

Railway Board

CPO 2000 CPO/A ON line Apole Com

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7- 2 COURT CASE
MOST URGENT
IMMIDIATE ACTION

N. F. Railway

Office of the Divisional Railway Manager (P)

Lumding N. F. Railway Dated: -28.09.2010

No. E/Court/OA-311/2007

To The SSE/ C&W / POH Lumding, N. F. Railway Central Administrative केन्द्रीय प्रशासनिक न्य

> Guwahati Ber गुवाहाटी न्यायप

Sub:- OA-311/2007 before CAT, Guwahati in the matter of Shri Ganesh Chandra Boro & Others vs Union of India & Others.

Ref:- Dy. Director (MPP), Railway Board, New Delhi's letter no. E(MPP)2009/6/10 dated 25.03.2010.

The Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati vide order dated 20.05.2009 has directed that the applicants are allowed to give their representations within a period of two months and that the respondents shall consider the same and communicate the decision within one month thereafter.

It is seen that the period of two months had already been lapsed and it has already been advised to the Railway Board by N. F. Railway vide DRM(P)/ LMG's letter even no dated 07.08.2009 that the applicants had not submitted any representation to the concerned authorities.

But the Railway Board through above referred letter, advised to make a thorough search for their representation, if any.

In pursuance of above, the representation has been thoroughly searched in the EM Cadre/LMG, Dispatch/Receipt/E/LMG and Legal Cell/LMG, but no such representation has been found till date.

Now, you are therefore, advised to search at your office, if any representation is submitted by Shri Ganesh Chandra Boro, Technician/Gr-I & Others (all are/ were working under SSE/C&W/POH/LMG), on or after 20.05.2009, and communicate the same to the Legal Cell/ LMG within seven days from receipt of this letter.

Your cooperation is solicited.

(K. R. Baro)

Divisional Personnel Officer For Divisional Railway Manager (P) Lumding, N. F. Railway

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गुपाराटी न्यायपीठ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH

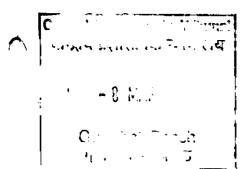
GUWAHATI

Amended Execution Petition No 2/2010

- Shri Ganesh Chandra Boro
 Technician Gr I
- 2. Sri Ganesh Bezbaruah
 Technician Gr III
- 3. Sri Gauri Kanta Goswami Technician Gr II
- 4. Sri Manoranjan Deka
- 5. Sri Niranjan Talukdar
 Technician Gr III
- 6. Sri Rajendra Sonowal

 Motor Driver
- 7. Sri Dharjya Ram Nath
 Technician Gr III
- 8. Sri Krishna Pada Ishore MWM Gr III
- 9. Sri Saifuddin Ahmed
 Technician Gr I
- 10 Sri Ananta Kr. Bhattacharjee MWM Gr II
- 11. Sri Prabhat Kalita
 Technician Gr I
- 12 Sri Indrajit Medhi Technician Gr II

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10. Sri Subal Medhi
Technician Gr II

Petitioners

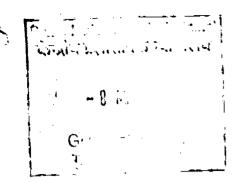
-VERSUS-

- 1 Union Of India
 Represented by the Secretary to
 the Govt of India
 Ministry of Railways
 Rail Bhawan
 New Delhi 110001
- 2. The Chariman, Railway Board Rail Bhawan New Delhi 110001
- 3. The Director Establishment
 Railway Board
 Rail Bhawan
 New Delhi 110001
- 4. The General Manager (P)
 N.F.Railway, Maligaion,
 Guwahati 11.
- 5. The Divisional Railway Manager (P), N.F.Railway, Lumding Division

Lumding 782447

- 6. The Divisional Mechanical Engineer (Con)

 N.F.Railway, Lumding Division Lumding 782447
- 7. The Divisional Railway Manager N.F.Railway, Rangia Division Rangia



8. The Divisional Finance Manager
N.F.Railway, Rangia Division
Rangia

Respondents

IN THE MATTER OF:

An application under section 27 of the Administrative Tribunals Act 1985 praying for the execution of the order dated 20th day of May 2009 passed by this Hon'ble Tribunal in O.A.No 311/2007 (Shri Ganesh Chandra Boro & Others v. Union Of India & Others)

AND

IN THE MATTER OF:

O.A.No 311/2007

Shri Ganesh Chandra Boro & Others

Applicant

-Versus-

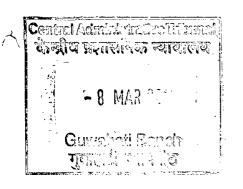
Union of India & Others

Respondents

AND

IN THE MATTER OF:

Order dated 20th day of May 2009 passed by this Hon'ble Tribunal in O.A.No 311/2007 (Shri Ganesh Chandra Boro & Others v. Union Of India & Others) directing the respondents to consider the representation to be filed by the applicants in accordance



with the rules and orders within the period of one month from the date of submission of the same.

That the humble petitioners above named

MOST RESPECTFULLY SHEWETH:

1.BRIEF FACT OF THE CASE:

That the petitioners (Applicants in the O.A.) were initially appointed as Fireman in the fire wing of the Railway Protection Force (RPF in short) on different dates. But subsequently due to closure of the fire wing of the RPF they were temporarily accommodated Permanent Over Hauling (PHO in short) Depot of at Lumding under Lumding Division by N.F.Railway creating some supernumerary posts. It is worth while to mention here that as per the policy decision taken by the Railway Board the persons declared surplus in the Fire Wing of the RPF are to be adjusted against "Live" Posts as far as possible.

Subsequently though there were vacancies and the for petitioners submitted their option permanent absorption in Ministerial Cadre, mainly in the newly formed Rangia Division the Respondent Authorities took not step for their absorption. The petitioners were forced to work against the supernumerary posts created. Later on the petitioners came to know that the Engineer (Con), Lumding, Mechanical Divisional N.F.Railway while forwarding the option forms of the petitioners has commented that if the cases of petitioners are considered for permanent absorption against the vacancies of the Ministerial cadre POH Lumding will adversely suffer. Petitioners have reasons to believe that only due to this comment of the Divisional Mechanical Engineer their cases for absorption were not given effect.

- 2. That the petitioners being aggrieved approached this Hon'ble Tribunal as applicants by filing O.A.No 311/2007 (Shri Ganesh Chandra Boro & Others v. Union of India & Others). The petitioner as applicants in the above mentioned O.A. prayed for the following directions:
 - a. That the view given by the Divisional Mechanical Engineer (CM), N.F. Railway, Lumding while forwarding the applicants option papers vide his Memo No G/59/Staff/POH dated 28.01.2005 ti the Sr. Divisional Mechanical Engineer, IC, N.F.Railway, Lumding which created the entire process stand still be declared illegal and bad in law and the same be either set aside and quashed or declared non est.
 - b. That the respondents authorities be directed not to put any barrier in their permanent absorption against any vacant substantive and live posts in as much as stop gap arrangement, more particularly in respect of their options for permanent absorption against the existing vacancies of the ministerial posts at the disposal of the Divisional, Financial Manager, N.F.Railway, Rangia.
 - c. That the Respondents authorities be directed to process expeditiously the options of the applicants before the notified existing vacancies of the ministerial posts laying in upcoming Rangia Railway Division are filled by any other mode of process.

- 3. That the Hon'ble Tribunal by an order dated 20th day of May 2009 was pleased to dispose of the above O.A. with the following direction:
 - " ... It is seen that the applicants have also prayed for any other relief deem fit by the Tribunal. Learned counsel for the applicants submits at this stage that the Respondents should consider their future in service and if they make any request on the lines of the officials who were adjusted as per Annexure - 7 for transfer subject to relevant conditions then their cases should also be considered. Learned counsel for the Respondents submits that they would consider representation, if any in the normal course. We therefore, dispose of this application by leaving the applicants to open to prefer a representation in this regard as considered necessary by them in accordance with the rules and order within period of two months. a respondents shall consider the same and communicate the decision taken to the applicants within one month thereafter. No costs."

A copy of the order dated 20.05.2009 passed by this Hon'ble Tribunal is annexed herewith and marked as Annexure 1.

4. That the petitioners (applicants in the O.A.) thereafter submitted an application dated 30.07.09 to the General Manager (Personnel) through proper channel and the same was received by the office of the DME/C&W/LMG on the same day i.e. on 30.07.09. in the aforesaid representation dated 30.07.09 prayed for their transfer and permanent absorption in Rangia Division or any other division.

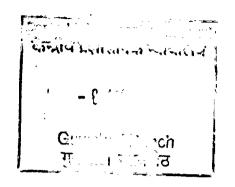
A copy of the representation dated 30.07.09 is annexed herewith and marked as **Annexure 2**.

5. That tough the petitioners (applicants in the O.A.) submitted their application/representation in time as per the direction of the Hon'ble Tribunal but the respondents have not disposed of the same till date. Applicants have not received any communication in this regard till date. It is further stated that as per the information available with the petitioners (applicants in the O.A.) the respondents have not preferred any appeal against the aforesaid order till date and as such the aforesaid order of the tribunal has attained finality.

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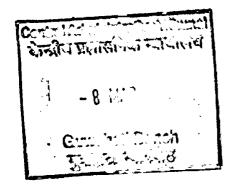
- 6. That the respondents ought to have complied with the aforesaid order of this Hon'ble Tribunal within the time frame prescribed by the Hon'ble Tribunal. But instead of complying with the same they kept the matter pending till date. The petitioners were under the bonafide belief that the respondents will comply with the order dated 20.05.09. as per the rules. But though more than one year has passed respondents have not complied with the same. Finding no other alternative left the petitioners files this petition praying for a direction to the respondents to implement/comply with the direction of this Hon'ble Tribunal in letter and sprit.
- 7. That this petition is filed bonafide and in the interest of justice.

Under the circumstances explained above the petitioners humbly pray before this Hon'ble Tribunal that This Hon'ble Tribunal will be pleased to direct the respondents



to comply with the order dated 20.05.09 passed by this Hon'ble Tribunal in O.A.No 311/2007 (Shri Ganesh Chandra Boro & Others v. Union Of India & Others) in its letter and sprit and/or pass any other order/orders as this Hon'ble Tribunal deem fit and proper.

AND for this the petitioner shall ever pray.



VERIFICATION

I, Shri Medhi , aged about 41 years, presently working as the Technician Gr-I SSE/POH/Lumding, N.F.Railway that I am the petitioner No 12 in this execution petition and as such I am fully conversant with the facts and circumstances of the case and is competent to sign this verification and I have been authorised by the other petitioners to sign this verification on their behalf. Accordingly I do hereby verify that the statements made in Paras 1 to 7 of this petition are true to my knowledge, and I have not suppressed any material facts.

Indust Medhi



CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. 311/2007.

Date of Order: This the 20th Day of May, 2009.

THE HON'BLE MR MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE MR N. D. DAYAL, ADMINISTRATIVE MEMBER

- 1. Shri Ganesh Chandra Boro Technician Gr. I
- 2. Shri Ganesh Bazbaruah, Technician Gr.III
- 3. Shri Gauri Kanta Goswami Technician Gr.II
- 4. Shri Manoranjan Deka,
- Shri Narianjan Talukdar Technician Gr.III.
- 6. Shri Rajendra Sonowal Motor Driver
- 7. Shri Dharjya Ram Nath Technician Gr.III
- 8. Shri Krishna Pada Ishore, MWM Gr.III
- 9. Shri saifuddin Ahmed Technician Gr.I
- 10. Shri Ananta Kr. Bhattacharjee MWM Gr. II
- Shri Prabhat Kalita Technician Gr.I
- 12. Shri Indrajit Medhi Technician Gr.II
- 13. Shri Subal Medhi Technician Gr.II

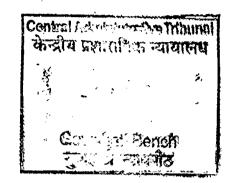
.....Applicants

All the applicants are working in the office of the SSE/C&W/POH/Lumding, N.F.Railway, Dist. Nagaon, Assam Pin 782447.

By Advocate Mr B.S.Basumatary

·Versus·

- 1. Union of India represented by the Secretary to the Govt. of India, Ministry of Railways, Rail Bhawan, New Delhi 110001.
- The Chairman, Railway Board.
 Rail Bhawan, New Delhi 110001.



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CERTIFIED TO BE TRUE COPY



The Director Establishment, Railway Board, Rail Bhawan, New Delhi:110001.

- The General Manager (Personnel) N.F. Railway, Maligaon, Guwahati 781011.
- 5. The Divisional Railway Manager (Personnel) N.F.Railway, Lumding Division, Lumding 782447.
- 6. The Divisional Mechanical Engineer (Con) N.F.Railway, Lumding-782447,
- 7. The Divisional Railway Manager, N.F.Railway, Rangia Division, Rangia 781354.
- 8 The Divisional Finance Manager, N.F.Railway, Rangia Division, Rangia-781354.

.....Respondents

By Advocate Miss Bharati Devi.

ORDER (ORAL)

N.D.DAYAL (MEMBER-A)

Mr B.S.Basumatary, learned counsel for the applicant has taken us through the documents annexed to the O.A and contended that the applicants who were initially surplus personnel, though absorbed against live posts' as per memo dated 28.4.1999 (Annexure-3) have been suffering for want of adequate future prospects both in terms of pay scales in hierarchy as well as in the absence of promotional avenues. As such even though they may not have been eligible in terms of Circular at Armexure-4, some of those who are working with them have been granted transfer with bottom seniority under Katihar Division as per Annexure-7. But the applicants are continuing in their original jobs with no future career prospects.

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CERTIFIED TO BE TRUE COPY

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- 2. Miss B. Devi, learned counsel for the Respondents submits that applicants have been enjoying promotional benefits of higher pay scale from time to time and the relief claimed by them in this O.A is not justified because they were not surplus but have already been absorbed in "live posts".
- 3. It is seen that the applicants have also prayed for any other relief deemed fit by the Tribunal. Learned counsel for the applicants submits at this stage that the Respondents should consider their future in service and if they make any request on the lines of the officials who were adjusted as per Annexure 7 for transfer subject to relevant conditions, then their cases should also be considered. Learned counsel for the Respondents submits that they would consider their representation, if any, in the normal course. We, therefore, dispose of this application by leaving it open to the applicants to prefer a representation in this regard as considered necessary by them in accordance with the rules and orders within a period of two months. The respondents shall consider the same and communicate the decision taken to the applicants within one month thereafter. No costs.

Sd/-Vice-Chairman Sd/-Member(A)

mate of App' on: 10:11/126-16

mate on which a six rendy: 3.6:11.26.16

Mate on what is delined: 3.6:41.2610

C. A. T. G. shall bench

Guwahan 5.

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TYPED COPY OF ANNEXURE - 2

To.

The General Manager (Personnel), N.F. Railway, Maligaon, Guwahati-781011

(Through proper Channel)
Sub; Representation Divisional transfer in any trade/
cadre with bottom seniority basis commensurate

cadre with bottom seniority basis commensurate with academic qualification and other qualifications.

Name of the Division opted to be transferred; RNY/HQ/MLG/APDS/TSK

Ref; Order dated 20.05.2009 passed by the Central Administrative Tribunal, Guwahati Bench Guwahati in O.A. No. 311/2007. (Shri Ganesh Chandra Boro & 12 Othera-Vs-The Union of India & others).

Sir.

With reference to the above subject, I have the honour to state the following for favour of your kind concideration and passing appropriate others as directed by the Mon'ble Central Administrative Tribunal, Guwahati bench, Guwahati in O.A. No. 311/2007. (Shri Ganesh Chandra boro & 12 others-Vs-The Union of India & others).

A copy of the apresaid order dated 20.05.2009 is annexed here with marked as ANNEXURE-1 hereto.

That it is pertinent to mention here that I along with twelve other similarly situated persons working in the P.O.H. /Lumding, N.F. Railway after having been declared surplus from the fire Wing of R.P.F. being highly aggrieved on non consideration of their representations for permanent absorbment in ministerial cadre

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Central Administrate Tribunal केन्द्रीय प्रशासामक न्यायालय
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on the bottom seniority basis on the basis of option invited by the General Manager, N.F. Railway, Maligaon Guwahati for posting in the departments of Rangia Division vide his letter No. E/Misc/217(0) Pt. Xi Dated 07/10.01.2005.

A copy of the apres aid letter dated 07/10.01.2005. is annexed herewith and masked as ANNEXURE -2 hereof.

That the Hon'ble Central Administrative Tribunal Guwahati Bench, taking up the matter for hearing wonnider consider all aspect of the matter heard, learned counsels at both the parties at length. Thereafter the aforesaid Central Administrative Tribunal was pleased to dispose of the matter with the direction that the Hon'ble Tribunal left open to the applicants to prefer a representation in this regard as considered necessary by them in accordance with the rules & orders within a period of two months. The respondents shall consider the same & communicate the decision the taken to the applicants within one month thereafter. It is pertinent to mention herek that the Hon'ble Tribunal on the basis of submission made by the counsel of the Railway obserbed that the consideration of the representation of the applicants by the Railway shall be taken on the basis of letter dated 25/04/2007 bearing, its E/283/1/LM/PDH issued by Mr. P.K. Das, APO/PC/LMG for Divisional Railway Manager(P) N.F. Railway, Mumding(Annexure-7 to the O.A No. 311/2007) in respect of transfer from LMG POH to ROH/NUP or in any Department at NJP under Katihar Division of N.F. Railway of Shri Monojit Pal, Shri Tarun Sur, Shri Kinoo Panna & Shri Sonam Lama.

A copy of the aforesaid letter dated 25/04/2007 is annexed here with a maked as Annexure-3 hereto.

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That it is further stated here that we the applicants in the aforesaid original application had passed HSLC Examination and some had passed HS Course and acquire Diploma/Certificate in Basic Computer Training course and as such they are illigible to be regularised even in the ministerial cadre commensurate with their academic qualification as well as other unlifications. Be it also stated that they have no objection to accept the bottom seniority while adjusting them regularising their services in the concerned cadre giving them similar and equal opportunity to prosper in their service career like other similar incumbents of the dept.

Under the backdrop and narrated above facts & circumstances it is most respectfully prayed that your Honour would graciously be pleased to consider this representation and would be pleased to pass appropriate orders transferring me from LMG POH to either Rangia Railway Division or other Railway Division absorbing in available vacancies of the Ministerial cadre on the basis of bottom semicority as has been done in the case of other incumbents more particularly mentioned in the aforesaid letter dated 24/04/2007 Annexure 7 of O.A. No. 311/07) commensurate with academic and other qualification as directed by the Hon'ble Central Administrative Tribunal Guwahati Bench, Guwahati vide aforesaid order dated 20/05/2009 (Annexure-1 to this representation). perhaps it will not be out of place to mention here that having them put in LMG POH after declaration of surplus from the fire wing, RPF I have been immensely suffering from mental agony owing to serious discrimination caused to me by not giving any incentive and promotional scope like the incumbents working in workshop in Dibrugarh. It appears that I have been signed out in respect of rendering economic, promonation benifit which is great injustice.

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I therefore most humbly & respectfully pray to your honour to look into the grievances mentioned above and may be pleased to pass appropriate redressal other in accordance with the order dated 28/05/2007 passed by the don'ble Central Administrative Tribunal Guwahati Bench, Jawahati.

For this actof kindness I shall even remain grateful to you.

Yours faithfully,

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ľU

The General Manager (Personnel),
N.F. Railway, Maligaon,
Guwahati 781011

(Through proper channel)

Sub: Representation Divisional transfer in any trade/cadre with bottom seniority basis commensurate with academic qualification and other qualifications.

Name of the Division opted to be transferred:- RNY/149 [MACAPD] TSK B Ref: Order dated 20.05.2009 passed by the Central Administrative Tribunal, Guwahati Bench Guwahati in O.A.No.311/2007.(Shri Ganesh Chandra Boro & 12 others-Vs-The Union of India & others)

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A copy of the après aid letter dated 07/10.01.2005. is annexed herewith and masked as ANNEXURE-2 hereof.

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Page-3

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Page-4

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Annexuse 7 of G.A. No. 311/07) commensurate with academic and offu qualification, as directed by the Hon'ble Central Administrative Tribural June Hate Bench, Guwahati vide aforesaid order dated 28/05/1909 Annexure - 1 to this representation). Perhaps it will not be Dut of pulse to mention here that having them put in LMG POH after declaration describe from the Fire wing, RPF I have been immensely ment is from mental agony owing to serious discrimination caused to to not giving any incentive and promotional scope like the reambents working in workshop in Dibrugarh. It appears that I have boun -- - singled out in respect of rendering economic, promonatione benefit which is great injustice.

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For the 12' of kindness i shall even remain grateful to you.

data- (30.07.09)

Yours faithfully,

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IN THE CENTRAL ADMINISTRATIVE

GUWAHATI

Execution Petition No...../201

0A.311/2007

Shri Ganesh Chandra Boro & Others

Petitioners

-VERSUS-

Union Of India & Others

Respondents

IN THE MATTER OF:

An application under section 27 of the Administrative Tribunals Act 1985 praying for the execution of the order dated 20th day of May 2009 passed by this Hon'ble Tribunal in O.A.No 311/2007 (Shri Ganesh Chandra Boro & Others v. Union Of India & Others)

AND

IN THE MATTER OF:

O.A.No 311/2007

Shri Ganesh Chandra Boro & Others

Applicant

-Versus-

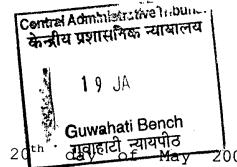
Union of India & Others

Respondents

AND

IN THE MATTER OF:

Gomesh Ch. Baro



Order dated 20th day 2009 passed by this Hon'ble Tribunal in O.A.No 311/2007 (Shri Ganesh Chandra Boro & Others v. Union Of India & Others) directing the respondents to consider the representation to be filed by the applicants in accordance with the rules and orders within the period of one month from the date of submission of the same.

That the humble petitioners above named

MOST RESPECTFULLY SHEWETH:

1.BRIEF FACT OF THE CASE:

That the petitioners (Applicants in the O.A.) initially appointed as Fireman in the fire wing of the Railway Protection Force (RPF in short) on different dates. But subsequently due to closure of the fire wing the RPF they were temporarily accommodated Permanent Over Hauling (PHO in short) Depot of N.F.Railway at Lumding under Lumding Division creating some supernumerary posts. It is worth while to mention here that as per the policy decision taken by the Railway Board the persons declared surplus in the Fire Wing of the RPF are to be adjusted against "Live" Posts as far as possible.

Subsequently though there were vacancies and the petitioners submitted their option for permanent absorption in Ministerial Cadre, mainly in the newly formed Rangia Division the Respondent Authorities took not step for their absorption. The petitioners were forced to work against the supernumerary posts so created. Later on the petitioners came to know that the

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केन्द्रीय प्रशासनिक न्यायालय Guwahati Bench गुवाहाटी न्यायपीठ

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Mechanical Engineer Divisional Lumding, N.F.Railway while forwarding the option forms of the petitioners has commented that if the cases of petitioners are considered for permanent absorption against the vacancies of the Ministerial cadre Lumding will adversely suffer. Petitioners have reasons to believe that only due to this comment the Divisional Mechanical Engineer their cases for absorption were not given effect.

- 2. That the petitioners being aggrieved approached this Hon'ble Tribunal as applicants by filing O.A.No 311/2007 (Shri Ganesh Chandra Boro & Others v. Union of India & Others). The petitioner as applicants in the above mentioned O.A. prayed for the following directions:
 - That the view given by the Divisional Mechanical Engineer (CM), N.F. Railway, Lumding while forwarding the applicants option papers vide his Memo No G/59/Staff/POH dated 28.01.2005 ti the Sr. Divisional Mechanical Engineer, IC, N.F.Railway, Lumding which created the entire process stand still be declared illegal and bad in law and the same be either set aside and quashed or declared non est.
 - That the respondents authorities be directed not b. to put any barrier in their permanent absorption against any vacant substantive and live posts in as much as stop gap arrangement, more particularly in respect of their options for permanent absorption against the existing vacancies of the ministerial posts at. the disposal of. Divisional, Financial Manager, N.F.Railway, Rangia.

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Guwahati Bench
गुवाहाटी न्यायपीठ
Respondents authorities be directe

केन्द्रीय प्रशासनिक न्यायालय

- c. That the Respondents authorities be directed to process expeditiously the options of the applicants before the notified existing vacancies of the ministerial posts laying in upcoming Rangia Railway Division are filled by any other mode of process.
- 3. That the Hon'ble Tribunal by an order dated 20th day of May 2009 was pleased to dispose of the above O.A. with the following direction:

" ... It is seen that the applicants have also prayed for any other relief deem fit by the Tribunal. Learned counsel for the applicants submits at this stage that the Respondents should consider their future in service and if they make any request on the lines of the officials who were adjusted as per Annexure - 7 for transfer subject to relevant conditions then their cases should also be considered. Learned counsel for the Respondents submits that they would consider representation, if any in the normal course. therefore, dispose of this application by leaving open to the applicants to prefer a representation in this regard considered as necessary by them in accordance with the rules and within а period of two months. respondents shall consider the same and communicate the decision taken to the applicants within one month thereafter. No costs."

A copy of the order dated 20.05.2009 passed by this Hon'ble Tribunal is annexed herewith and marked as Annexure 1.

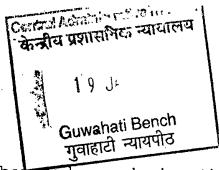
4. That the petitioners (applicants in the O.A.) thereafter submitted an application dated 30.07.09 to

Guwahati Bench throughers न्यायपीठ the General Manager (Personnel) channel the same was received by the office the DME/C&W/LMG on the same day i.e. on 30.07.09. in the representation dated 30.07.09 prayed their transfer and permanent absorption in Division or any other division.

A copy of the representation dated 30.07.09 is annexed herewith and marked as **Annexure 2**.

19 JAN 2011

- 5. That tough the petitioners (applicants in the O.A.) submitted their application/representation in time as per the direction of the Hon'ble Tribunal but the respondents have not disposed of the same till date. Applicants have not received any communication in this regard till date. It is further stated that as per the information available with the petitioners (applicants in the O.A.) the respondents have not preferred any appeal against the aforesaid order till date and as such the aforesaid order of the tribunal has attained finality.
 - That the respondents ought to have complied with the aforesaid order of this Hon'ble Tribunal within the time frame prescribed by the Hon'ble Tribunal. instead of complying with the same they kept the matter pending till date. The petitioners were under the bonafide belief that the respondents will comply with the order dated 20.05.09. as per the rules. But though more than one year has passed respondents have not complied with the same. Finding no other alternative left the petitioners files this petition praying for a direction to the respondents to implement/comply with the direction of this Hon'ble Tribunal in letter and sprit.



7. That this petition is filed bonafide and in the interest of justice.

Under the circumstances explained above the petitioners humbly pray before this Hon'ble Tribunal that This Hon'ble Tribunal will be pleased to direct the respondents to comply with the order dated 20.05.09 passed by this Hon'ble Tribunal in O.A.No 311/2007 (Shri Ganesh Chandra Boro & Others v. Union Of India & Others) in its letter and sprit and/or pass any other order/orders as this Hon'ble Tribunal deem fit and proper.

AND for this the petitioner shall ever pray.



VERIFICATION

I, Shri Ganesh Chandra Boro, Son ofLate Rajani Boro, aged about 41 years, presently working as the Technician Gr-I SSE/POH/Lumding, N.F.Railway that I am the petitioner No 1 in this execution petition and as such I am fully conversant with the facts and circumstances of the case and is competent to sign this verification and I have been authorised by the other petitioners to sign this verification on their behalf. Accordingly I do hereby verify that the statements made in Paras 1 to 7 of this petition are true to my knowledge, and I have not suppressed any material facts.

	And	I sign	this	verification	on this	•••••••	th	day
of		······ •	.at (Guwahati.			· ·	

Gamern CM. Baro Signature

Place

Central Administrative Tribuna

केन्द्रीय प्रशासनिक न्याबालय

19 JAN 2311

Guwahati Bench

गुवाहाटी न्यायपीठ

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. 311/2007.

Date of Order: This the 20th Day of May, 2009.

THE HON'BLE MR MANORANJAN MOHANTY, VICE CHAIRMAN

THE HON'BLE MR N. D. DAYAL, ADMINISTRATIVE MEMBER

- 1. Shri Ganesh Chandra Boro Technician Gr. I
- 2. Shri Ganesh Bazbaruah, Technician Gr.III
- 3. Shri Gauri Kanta Goswami Technician Gr.H
- 4 Shri Manoranjan Deka,
- Shri Narianjan Talukdar
 Technician Gr.III
- 6. Shri Rajendra Sonowal Motor Driver
- 7. Shri Dharjya Ram Nath Technician Gr.III
- 8. Shri Krishna Pada Ishore, MWM Gr.III
- 9. Shri saifuddin Ahmed Technician Gr.I
- 10. Shri Ananta Kr. Bhattacharjee MWM Gr.II
- 11. Shri Prabhat Kalita Technician Gr.I
- 12. Shri Indrajit Medhi Technician Gr.II
- 13. Shri Subal Medhi Technician Gr.II

.....Applicants

All the applicants are working in the office of the SSE/C&W/POH/Lumding, N.F.Railway, Dist. Nagaon, Assam
Pin 782447.

By Advocate Mr B.S.Basumatary

·Versus·

- 1. Union of India represented by the Secretary to the Govt. of India, Ministry of Railways, Rail Bhawan, New Delhi 110001.
- 2. The Chairman, Railway Board. Rail Bhawan, New Delhi-110001.

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ADVOCATE



- 3. The Director Establishment, Railway Board, Rail Bhawan, New Delhi 110001.
- 1. The General Manager (Personnel) N.F.Railway, Maligaon, Guwahati-781011.
- The Divisional Railway Manager (Personnel) N.F.Railway, Lumding Division, Lumding-782447.

Administrative Tribunal
निर्माय प्रशासनिक न्याबालय

1 / JAN 2011

Guwahati Bench
गुवाहाटी न्यायपीठ

The Divisional Mechanical Engineer (Con) N.F.Railway, Lumding 782447.

The Divisional Railway Manager, N.F.Railway, Rangia Division, Rangia 781354.

The Divisional Finance Manager, N.F.Railway, Rangia Division, Rangia 781354.

 \dots Respondents

By Advocate Miss Bharati Devi.

ORDER (ORAL)

N.D.DAYAL (MEMBER-A)

Mr B.S.Basumatary, learned counsel for the applicant has taken us through the documents annexed to the O.A and contended that the applicants who were initially surplus personnel, though absorbed against live posts as per memo dated 28.4.1999 (Annexure 3) have been suffering for want of adequate future prospects both in terms of pay scales in hierarchy as well as in the absence of promotional avenues. As such even though they may not have been eligible in terms of Circular at Annexure 4, some of those who are working with them have been granted transfer with bottom seniority under Katihar Division as per Annexure 7. But the applicants are continuing in their coriginal jobs with no future career prospects.

न्द्रीय प्रसार्था सारान्य रना

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Guwahaii Bench 2. Miss B. Devi. learned counsel for the Responded applicants have been enjoying promotional benefits of higher pay scale from time to time and the relief claimed by them in this O.A is not justified because they were not surplus but have already been absorbed in "live posts".

It is seen that the applicants have also prayed for any other relief deemed fit by the Tribunal. Learned counsel for the applicants submits at this stage that the Respondents should consider their future in service and if they make any request on the lines of the officials who were adjusted as per Annexure 7 for transfer subject to relevant conditions, then their cases should also be considered. Learned counsel for the Respondents submits that they would consider their representation, if any, in the normal course. We therefore, dispose of this application by leaving it open to the applicants to prefer a representation in this regard as considered necessary by them in accordance with the rules and order, within a period of two months. The respondents shall consider the same and communicate the decision taken to the applicants within one month thereafter. No costs.

> Sd/-Vice-Chairman Sd/-Member(A)

mete of Application : 10.1177 pate on which copy is received 3.6 . 114.95.16 Date on which come is delivered 1.3 p. 44.2010 Certified to be true by

> A. T. Gu shall Bench Guwahati-5.

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: ;

The General Manager (Personnel),
N.F. Railway, Maligaon,
Guwahati 781011

(Through proper channel)

Sub: Representation Divisional transfer in any trade/cadre with bottom seniority basis commensurate with academic qualification and other qualifications.

Name of the Division opted to be transferred: - RNY/149 (MAR) TSK PRef: Order dated 20.05.2009 passed by the Central Administrative

Tribunal, Guwahati Bench Guwahati in O.A.No.311/2007.(Shri Ganesh Chandra Boro & 12 others-Vs-The Union of India & others).

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Guwahati Bench

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> A copy of the après aid letter dated 07/10.01.2005. is annexed herewith and masked as ANNEXURE-2 hereof.

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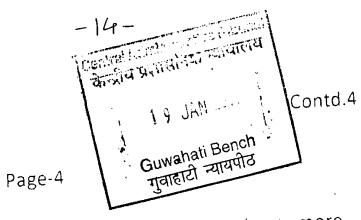
Page-3

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For this act of kindness I shall even remain grateful to you.

data- 30.07.09

Yours faithfully,

1. Krishna Pada Ishore Tech gr- III 2. Anoula ke Bhaliachard ee, Fach-I. 3. Grise ranta Geswani, Tech. il 41 Gonesh BCO2 Boyyork, Tech 20 11 5. Koncomanyan Deka, Tech. 6, Geomesh Ch. Baso, Tech. Go-! 7. Industit Medhi. Tech Gm. 8. g. redhi, Tech Gran 91 Necessiam Collabora Tech Gy II 11. tiralshaf- Kaliba Tich. -1